

SHRI ARJUN ARORA: I do not want an assurance for the future. I want- I ed to know . . .

SHRI HUMAYUN KABIR: My hon. friend must have patience. He should not anticipate difficulties before they arise. None has arisen so far.

SHRI ARJUN ARORA: Sir, he has not replied to my question.

MR. CHAIRMAN: He said that there was an interruption.

SHRI ARJUN ARORA: I asked what was the duration of the interruption. He has not answered that. He has given some welcome assurances for the future.

SHRI HUMAYUN KABIR: No difficulties have arisen so far, and therefore the question does not arise.

*277. [The questioner (Shri Babu-bhai M. Chinai) was absent. For answer vide col. 2007-08 infra.]

"278. [The questioner (Shri M. C. Shah) was absent. For answer, vide col. 2008 infra,]

REFUGEE PROBLEM TO BE DEALT WITH ON WAR FOOTING

f SHRI BHUPESH GUPTA: t *279. <(SHRI SANKAR PRATAP [SINGH DEV:

Will the Minister of REHABILITATION be pleased to state:

(a) whether he made any public statement to the effect that the "refugee problem will be dealt with on a war footing";

(b) whether his attention has been drawn to public criticisms, including those in the Calcutta press, about serious failures in dealing with, the problem; and

tThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.

(c) if the answer to part (b) above be in the affirmative, whether the complaints have been examined?

THE DEPUTY MINISTER IN THE MINISTRY OF REHABILITATION (Dn. MONO MOHAN DAS): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise. If, however, any specific complaint is brought to my notice, this will be looked into.

DR. MONO MOHAN DAS: With your permission, Sir, I may add here and inform this hon. House the steps that have been taken by the Government for speedy rehabilitation of the refugees who are coming to this country:

Firstly, the problem of the refugees has been recognised by the Government of India as an All-India national problem.

Secondly, the Home Minister of India convened a meeting of some of the Chief Ministers and apprised them of the gravity of the problem.

Thirdly as a result of that the different States have agreed to rehabilitate 67,000 families in their respective territories.

Fourthly, offers of agricultural lands to the tune of 15 lakh acres for the refugees have been made by the different States.

Fifthly, reclamation and rehabilitation schemes of the Dandakaranya Development Authority are being streamlined.

Sixthly, release of foreign exchange for purchasing equipment necessary for land reclamation has been made.

Seventhly, steps have been taken for setting up new industries both by the Central Government and the State Governments to provide employment to refugees.

Eighthly, grants for starting small-scale business to refugees are being given.

Ninthly, training centres are being opened for giving training to refugees in different crafts.

Tenthly, steps are being taken to reclaim virgin lands in the Andaman and Nicobar Islands for the rehabilitation of the refugees.

Eleventhly, Formation of the Rash-triya Vikas Dal to give employment to migrants.

Twelfthly, concessions regarding age restrictions and reservation of some posts for the refugees are being made in Government services, specially in the Defence Ministry.

These are the twelve steps that are being taken by the Government for speedy rehabilitation of the refugees.

SHRI BHUPESH GUPTA: Since the time may be short, I will ask one question and two sub-questions. Is the hon. Minister aware that almost, why almost, all the Bengal papers without exception have strongly criticised the Central Government and the Ministry of Rehabilitation on the ground that the steps so far taken do not at all match the declaration that was made that the refugee problem will be dealt with on a national basis, on a war footing, and so on? May I know whether the allegations made in the papers—concrete instances have been brought to their notice—are carefully examined? That I would like to know, first.

Secondly, is it not a fact

DR. MONO MOHAN DAS: May I appeal to you, Sir, to give me a chance to answer the hon. Member question by question? Otherwise he will go on.

SHRI BHUPESH GUPTA: I wonder what the technique is. He made a statement on the floor of the House—it should have been laid on the Table of the House—fifthly, sixthly, twelfthly, and so on.

MR. CHAIRMAN: It is in the interests of the question that you put question by question. Otherwise, you would put the question, he would not give the reply, and the Question Hour would be over.

SHRI BHUPESH GUPTA: The strategy I do not understand. Therefore, I said this is the first question and, secondly, whether it is a fact

MR. CHAIRMAN: One by one.

SHRI BHUPESH GUPTA: May I know whether it is a fact that he has received a letter, the Ministry has received a letter from the former Chairman or the Dandakaranya Development Authority, namely Mr. S. Gupta making concrete allegations and charges against the arrangement there, management and so on, and whether his attention has been drawn to the fact that a report of this tiling has appeared in the Bengal papers? The third question is—one by one I shall put

MR. CHAIRMAN: Mr. Bhupesh Gupta, this is not at all fair. You put a question and get a reply.

SHRI BHUPESH GUPTA: All right, Sir. I know what will happen.

DR. MONO MOHAN DAS: I appreciate very much the anxiety of the hon. Member to get these pieces of informations. His original question covers practically the whole range of activities of this Ministry, and it is not possible to answer him on a particular supplementary. If he takes a little more interest and gives notice of particular questions, then we shall be very glad to give a reply.

MR. CHAIRMAN: He wanted to know whether you are aware of the comments appearing in the Bengal papers about this work. Are you aware or not?

DR. MONO MOHAN DAS: We are not aware that the Bengal papers have made drastic comments about the Ministry.

SHRI BHUPESH GUPTA: What about the second question?

DR. MONO MOHAN DAS: What is the question?

SHRI BHUPESH GUPTA: The question is whether Mr. S. Gupta has written to them a letter.

DR. MONO MOHAN DAS: We have received his resignation letter, and his resignation has been duly accepted.

SHRI BHUPESH GUPTA: Another letter apart from the resignation?

DR. MONO MOHAN DAS: We have not received any other letter.

SHRI MAHAVIR TYAGI: May I plead, Sir, that the Question Hour is over?

MR. CHAIRMAN: Not yet. There is a little time yet.

SHRI P. K. KUMARAN: Did the letter mention the reason for his resignation?

SHRI BHUPESH GUPTA: I am not going into that thing now. We understand that Dr. Das has been appointed in charge of the Dandaka-ranya Development Authority. Now, I would like to know what his function will be, firstly, whether he will assume the responsibilities of the Chairman and secondly, whether the allegations made against the Administration by no other than two Chairmen will be investigated in a proper way by the hon. Minister or the Prime Minister or by the Government?

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

दिल्ली के कॉलेजों में प्रवेश पाने के लिए आवश्यक अंकों की प्रतिशतता

***२६७. श्री विमलकुमार मन्नालालजी औरिया :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विद्यार्थियों को हायर सेकेण्डरी की परीक्षा में उत्तीर्ण होने के लिये ३३ प्रतिशत अंक प्राप्त करने की आवश्यकता पड़ती है ;

(ख) क्या यह भी सच है कि विद्यार्थियों को दिल्ली विश्वविद्यालय से सम्बद्ध कॉलेजों में प्रवेश पाने के लिये ४० प्रतिशत अंक प्राप्त करने की आवश्यकता पड़ती है ; और

(ग) यदि उपरोक्त भाग (क) और (ख) के उत्तर 'हां' हों तो ३३ प्रतिशत से ३६ प्रतिशत तक के अंक प्राप्त करने वाले विद्यार्थी अधिक ऊंची शिक्षा प्राप्त कर सकें, इसके लिए सरकार ने क्या व्यवस्था की है ?

† [PERCENTAGE OF MARKS REQUIRED FOR ADMISSION INTO COLLEGES IN DELHI

*267. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the students have to obtain 33 per cent marks for passing the Higher Secondary Examination;

(b) whether it is also a fact that the students have to obtain 40 per cent marks for getting admission in the colleges affiliated to the Delhi University; and

(c) if the replies to parts (a) and (b) above be in the affirmative, what are the arrangements made by Government for higher education of those students who obtain marks between 33 per cent and 39 per cent?]

शिक्षा मंत्री (श्री एम० सी० चागला) :

(क) जी हां ।

(ख) जी हां ।

(ग) ये विद्यार्थी दिल्ली विश्वविद्यालय के डाक-द्वारा पाठ्यक्रमों में दाखिला ले सकते हैं ।

† [] English translation.